

दिल्ली में अप्रशिक्षित डाक्टर

2646. श्री श्रीकार ल. ल. बेववा :
 श्री बलराज मधोक :
 श्री जगन्नाथ राव जोशी :
 श्री रत्नरत्न शर्मा :
 श्री वेणु शंकर शर्मा :
 श्री ट. ० प. ० शाह :
 श्री वेद व्रत बरवा :

क्या स्वास्थ्य तथा परिशर नियोजन मंत्री यह बताने का वृत्त करेगा कि .

(क) क्या यह सच है कि दिल्ली में 1,000 से अधिक अप्रशिक्षित डाक्टर गैर-सर्वकारी तौर पर चिकित्सा व्यवसाय कर रहे हैं; और

(ख) यदि हा तो भारतीय चिकित्सा परिषद् अधिनियम, 1956 के अधीन उनके विरुद्ध क्या कार्यवाही की गई है ?

स्वास्थ्य तथा परिशर नियोजन मंत्री (डा० अश्वति चन्द्रशेखर) : (क) दिल्ली में निम्नी तौर पर चिकित्सा व्यवसाय करने वाले अप्रशिक्षित डाक्टरों की ठीक ठीक संख्या उपलब्ध नहीं है ।

(ख) 1964 में संगठित भारतीय चिकित्सा परिषद् अधिनियम, 1956 की धारा 15 की उप-धारा (2) के अनुसार राज्य चिकित्सा पंजी में सम्मिलित चिकित्सक के अलावा कोई अन्य व्यक्ति किमी राज्य में प्रैक्टिस नहीं कर सकता । हा उपबन्ध का उल्लंघन करने वाले का इन अधिनियम की धारा 15 की उप-धारा (3) के अन्तर्गत सजा दी जा सकती है ।

कृपि इस विषय में कानून में संशोधन का प्रश्न विचाराधीन है अतः दिल्ली प्रशासन ने इन उपबन्ध के अन्तर्गत अर्थात् तक कोई कार्यवाही नहीं की है ।

Refund of Tax

2647. श्री Yajna Datt Sharma:
 श्री Bal Raj Madhok:
 श्री Hukam Chand Kachwal:
 श्री Jagannath Rao Joshi:
 श्री B. S. Sharma:
 श्री Onkar Lal Berwa:
 श्री T. P. Shah:

Will the Minister of Finance be pleased to state how many applications for refund of tax were received by the Public Relations Officers, Income-Tax Department, Central Revenue Building, New Delhi during the Refund Week celebrated in 1966 and out of them how many were granted refund and what action was taken with respect to the other applications so far?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): 273 applications for refund of tax were received by the Public Relations Officer, Income Tax Department, Central Revenue Building, New Delhi during the Refund Week celebrated in December, 1966. Out of these, refund was issued in 110 cases during the Refund Week and in 81 cases after the Refund Week, totalling to 191 cases. In the remaining 82 cases, action could not be finalised for want of returns of income, lack of information regarding correct addresses of the employers, verification of payment, etc. Enquiries are in progress in regard to these 82 cases.

Recovery Certificates issued by I.T. Department, Delhi

2648. श्री Yajna Datt Sharma:
 श्री Bal Raj Madhok:
 श्री Hukam Chand Kachwal:
 श्री Jagannath Rao Joshi:
 श्री B. S. Sharma:
 श्री Onkar Lal Berwa:
 श्री T. P. Shah:

Will the Minister of Finance be pleased to state how many recovery certificates were issued by the Income-Tax Officers under the jurisdiction of Commissioner of Income Tax, Delhi during the financial year 1966-67 and out of them how many were withdrawn due to the payment having been made earlier?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): The number of recovery certificates issued by the Income-tax Officers under the jurisdiction of Commissioner of Income-tax, Delhi during the financial year 1966-67 was 21,331. Out of them, 183 certificates were withdrawn due to the payment having been made earlier.

स्टेट बैंक में हिन्दो का प्रयोग

2649 श्री नागेश्वर : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उन्होंने भारत के स्टेट बैंक में हिन्दो का प्रयोग किये जाने के बारे में कोई आदेश जारी किये हैं,

(ख) क्या यह बात उनके ध्यान में आई गई है कि भारत के स्टेट बैंक में हिन्दो में लिखा हुआ कार्ड भी कागज तब स्वीकार किया जाता है जब उसका प्रयोक्ता में अनुवाद उसके साथ लगा हुआ हो, श्री

(ग) यदि हाँ, तो उसके क्या कारण हैं ?

उप-प्रधान मंत्री और वित्त मंत्री (श्री पोरारजः बेसाई) : (क) जा, नहीं ।

(ख) राज्य वरु, देश भर की अपनी सभी शाखाओं में, हिन्दो में लिखा हर पत्र और हिन्दो में हस्ताक्षर ओ/वा पुरांकित किये हुए सभी चेको को भुगतान के लिये स्वीकार करता है ।

(ग) प्रश्न के भाग (ख) के उत्तर को देखते हुए यह सवाल पैदा ही नहीं होता ।

Lubricants

2651. Shri Jyotirmoy Basu: Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether it is a fact that the foreign Oil Companies are diverting most of their imported lubricating base stock to manufacture oils giving them maximum profit;

(b) if so, whether the matter has been taken up with them and the result thereof;

(c) whether it is also a fact that the shortage of lubricants is due to the shortage of barrels; and

(d) if so, the steps taken to produce suitable barrels in India?

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghun Ramalal): (a) No.

(b) Does not arise.

(c) Yes, Sir The position has, however, since become normal.

(d) We are now self-sufficient in the fabrication of barrels for lubricants.

Surplus Assistants

2652. Shri M. L. Sondhi: Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether it is a fact that about 56 Assistants and score of other staff have been declared/are being declared surplus in his Ministry;

(b) if so, the arrangements made to absorb them in the Ministry and its Attached Offices or otherwise;

(c) whether it is a fact that most of them have already rendered continuous Central Government Service in the said Ministry for twenty years and more; and

(d) if so, the reasons leading to the declaration of the staff as surplus on such a wide scale?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh): (a) Yes.

(b) No regular vacancies are available in the Ministry of Works, Housing and Supply or its Attached Offices. Therefore, it is not possible to absorb the surplus Assistants in this Ministry or its attached offices. It is